

DA 1360/91

27-7-93

None appears for the parties. In the report of the Dy. Registrar it is stated that the counsel for the applicant Shri JR Gupta has given a statement before him on 20-10-92 that the applicant had been granted the relief and is not interested to pursue the matter. Since no final orders have been passed for disposing of the case, it has been placed before us today.

None appeared for the parties. The statement given by the learned counsel before the Deputy Registrar does not warrant that the application should continue. The application is, therefore, dismissed for non-prosecution.

N.K. VERMA  
Member (A)

( J.P. SHAKYA )  
Member (J)